

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

FAO No. 6137 of 2014

Shriram General Insurance Co. Ltd. Appellants
V/s

Charan Kaur and ors. Respondents

5) Joginder s/o Gurdayal Sigh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.

6) Jagdish s/o Gurdayal Singh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.

7) Baljit s/o Gurdayal Singh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.

Respondent 5 to 7 Lrs of Shri Gurdayal Singh (Since deceased) s/o Chet Ram (Owner of offending Tractor No. HR-01L-4471).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on 15.05.2020 (Actual), personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 30/01/2020.

31/1
SUPERINTENDENT CIVIL REVISION BRANCH

30/01/2020

Scanning clerk →